

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
STARRED QUESTION NO. 87  
ANSWERED ON FRIDAY, THE 08<sup>TH</sup> FEBRUARY, 2019/  
[MAGHA 19, 1940 (SAKA)]**

**NATIONAL COMPANY LAW TRIBUNAL**

**QUESTION**

**\*87. SHRI K ASHOK KUMAR:**

**Will the Minister of CORPORATE AFFAIRS**

**कारपोरेट कार्य मंत्री**

**be pleased to state:**

**(a) whether the Government is planning to set up more benches of the National Company Law Tribunal (NCLT) in the next two-three months and if so, the details thereof; and**

**(b) whether about 9,000 cases are currently pending before NCLT benches in the country for insolvency and other routine matters and if so, the details thereof;**

**ANSWER**

**THE MINISTER OF CORPORATE AFFAIRS**

**(SHRI PIYUSH GOYAL)**

**कारपोरेट कार्य मंत्री**

**(श्री पीयूष गोयल)**

**(a) & (b):- A statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) & (b) OF THE  
STARRED QUESTION NO. 87 FOR ANSWER IN LOK SABHA ON  
08.02.2019**

**(a): No, Sir. The Benches of National Company Law Tribunal (NCLT) are being set up in a phased manner keeping in view the quantum of cases, geographical location etc.**

**(b) As per data furnished by National Company Law Tribunal (NCLT), 15,040 cases are pending in NCLT as on 31.12.2018 including 7,060 cases under Insolvency and Bankruptcy Code, 2016, 1723 cases of merger and amalgamation and 6257 cases of other matters.**

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